

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.225/MP/2017

Subject : Petition for seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : NEEPCO Limited

Respondents : Assam Power Distribution Company Ltd. and Others

Parties present : Shri M.G. Ramachandran, Advocate, NEEPCO
Ms. Ranjitha Ramachandran, Advocate, NEEPCO
Shri Shubham Arya, Advocate, NEEPCO
Shri Avijit Roy, Advocate, APDCL
Shri Sunil Sharma, Advocate, APDCL

Record of Proceedings

Though order was reserved in the petition on 26.7.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.
3. Based on the consent of the parties, order in the petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**